

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 29.08.2013**

The meeting No.21/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 29.08.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.20/AM-14, dated 22.08.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 22.08.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.21/AM-14 dated 29.08.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** :21/84-ALC3/2013

**MEETING DATE** : 29.08.2013

<b>Case No.:12/44/84-ALC3/2009</b>	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00245/AM10/	RLA File :04/24/040/00265/AM10/	Lic.No/Date:0410110962 21.01.2010	Defer Date: 26.09.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the details of export product as per shipping bill and import statement as per bill of entry in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 26.09.2013.

Case No.:4/21/84-ALC3/2013	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: <b>Approved</b>
HQ File :01/84/050/00142/AM14/	RLA File :07/24/040/00036/AM14/	Lic.No/Date:0710095276 08.05.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Cargo Pant made of 54% Polyester 13% Nylon 33% Cotton plain solid fabric, GSM-146+/-10%	4000 Nos.	54% Polyester 13% Nylon 33% Cotton plain solid fabric, GSM-146+/-10%, width-56"	8400 Sq. meter (@ 2.10 sq. meter per piece)
			Zippers	Net to net
			Snap Fastner	169 Gross
			Rivets	4040 Set
			Poly/Spun Polyester sewing thread	26,25,000 Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	<b>Case No.:5/14/84-ALC3/2013</b>	Party Name: BHARAT SILKS	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status: Rejected</b>
	HQ File :01/84/050/00076/AM14/	RLA File :07/24/040/00035/AM14/	Lic.No/Date:0710095283 09.05.2013	Reject
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm intends to export various types of 14 items of Girls/Ladies garments. The applicant firm has submitted details like sketches and CADs for 11 export items in response to DC(MSME)'s letter dated 31.07.2013. The CADs submitted by the applicant firm have hand written details, whereas the CAD specifications should be printed as per CAD software. The applicant firm has not provided measurement chart and calculation sheets as claimed at Srl. No.3 of their letter dated 05.08.2013. In absence of the measurement of export product, it is not possible to work out the requirement of quantity of inputs asked for. In view of above, the Committee as per written comments of DC(MSME) vide their O.M. No.37(5)/54/2013-14/Hos., dated 29.08.2013, was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

4	<b>Case No.:2/10/84-ALC3/2013</b>	Party Name: TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00047/AM14/	RLA File :04/24/040/00022/AM14/	Lic.No/Date:0410146080 13.05.2013	Defer Date: 12.09.2013
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.09.2013.</p>			

	<b>Case No.:13/15/84-ALC3/2013</b>	Party Name: RADNIK EXPORTS	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status: Approved</b>
	HQ File :01/84/050/00090/AM14/	RLA File :05/24/040/00081/AM14/	Lic.No/Date:0510357127 14.06.2013	

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/54/2013-14/Hosy., dated 29.08.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Waist Coat made of 55% Viscose 45% Wool dyed fabric, GSM-400+/-10%, (Style No.LTD Woodstock Vest)	2025 Nos.	55% Viscose 45% Wool dyed fabric, GSM-400+/-10%, width-57"	1.075 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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<b>Case No.:2/21/84-ALC3/2013</b>	Party Name: S.K. EXPORTS	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00140/AM14/	RLA File :06/24/040/00013/AM14/	Lic.No/Date:0610032813 03.07.2013	Defer Date: 26.09.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.09.2013.			

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<b>Case No.:1/21/84-ALC3/2013</b>	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00139/AM14/	RLA File :03/95/040/00789/AM13/	Lic.No/Date:0310741518 15.07.2013	Defer Date: 26.09.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item is in piece, in strips or in motif, which are different in style, size and density of embroidery. The wastage claimed will also be different for each type of export product. Accordingly, the Committee after deliberations decided to ask the applicant firm			

to bifurcate the quantity of each type of export item and wastage occurred thereon at each stage for consideration of the proposal. The case stands for re-listing on 26.09.2013.

8	<b>Case No.:3/21/84-ALC3/2013</b>	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00141/AM14/	RLA File :06/24/040/00014/AM14/	Lic.No/Date:0610033051 17.07.2013	Defer Date: 26.09.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the CAD/CAM, measurement chart, sketch and calculation sheet of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 26.09.2013.			

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Case No.:16/21/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved	
HQ File :01/84/050/00154/AM14/	RLA File :05/24/040/00119/AM14/	Lic.No/Date:0510360080 17.07.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 63% Polyester 35% Viscose 2% Elastane yarn dyed fabric, GSM-230+/-10% with 0.04 Sq. meter	80,400 Nos.	63% Polyester 35% Viscose 2% Elastane yarn dyed fabric, GSM-230+/-10%	78,792 Sq. meter

	of 63% Polyester 35% Viscose 2% Elastane dyed fabric, GSM- 230+/-10% (Style No.63107M- 5)	63% Polyester 35% Viscose 2% Elastane dyed fabric, GSM-230+/- 10%	3216 Sq. meter
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

10	<b>Case No.:5/21/84-ALC3/2013</b>	Party Name: RICHA & CO	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00143/AM14/	RLA File :05/24/040/00136/AM14/	Lic.No/Date:0510360178 18.07.2013	Defer Date: 26.09.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.09.2013.			

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Case No.:6/21/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved	
HQ File :01/84/050/00144/AM14/	RLA File :05/24/040/00135/AM14/	Lic.No/Date:0510360105 18.07.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and construction details of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top of Indian origin with imported embellishment made of 78% Cotton 20% Nylon 2% Lurex lace unbleached & dyed woven fabric,	3220 Nos.	78% Cotton 20% Nylon 2% Lurex lace unbleached & dyed woven fabric, GSM-100+/-10%	249 Kgs.





The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:8/21/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved	
HQ File :01/84/050/00146/AM14/	RLA File :05/23/040/00169/AM14/	Lic.No/Date:0510360791 25.07.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester dyed woven fabric, GSM-120+/-10% and 100% Nylon lace dyed net knitted fabric, GSM-60+/-10% Style No.313965/326317/ 325642	17,628 Nos.	100% Polyester dyed woven fabric, GSM-120+/-10%	29,968 Sq. meter
			100% Nylon lace dyed net knitted fabric, GSM-60+/-10%	247 Kgs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

<b>Case No.:10/21/84-ALC3/2013</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00148/AM14/	RLA File :05/24/040/00144/AM14/	Lic.No/Date:0510360782 25.07.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			



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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top (Shell) in 52% Polyester 48% Cotton solid dyed burnout lawn woven fabric, GSM-81+/-10% with trims in 100% Cotton solid dyed woven fabric, GSM-75+/-10% Style No.436939/ 436940/436941	2500 Nos.	52% Polyester 48% Cotton solid dyed burnout lawn woven fabric, GSM-81+/-10%	4437 Sq. meter
			100% Cotton solid dyed woven fabric, GSM-75+/-10%	1964 Sq. meter.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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<b>Case No.:12/21/84-ALC3/2013</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:21/84-ALC3/2013 29.08.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00150/AM14/	RLA File :05/24/040/00131/AM14/	Lic.No/Date:0510360780 25.07.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top in 100% Polyester Crepe solid dyed woven fabric, GSM-90+/-10%, Style No.923638	3920 Nos.	100% Polyester Crepe solid dyed woven fabric, GSM-90+/-10%	5568 Sq. meter
2.	Ladies Top in 100% Polyester Crepe printed woven fabric, GSM-90+/-10%, Style	11,100 Nos.	100% Polyester Crepe printed woven fabric, GSM-90+/-10%	15,035 Sq. meter

No.923638

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/21/84-ALC3/2013

Party Name: ORIENT FASHION  
EXPORTS(INDIA) PVT.LTD.

Meet No/Date:21/84-ALC3/2013  
29.08.2013

Status:  
Approved

HQ File :01/84/050/00152/AM14/

RLA File :05/24/040/00142/AM14/

Lic.No/Date:0510360781  
25.07.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart & construction details of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress (Rosettee Dress) in 100% Polyester Georgettee solid dyed woven fabric, GSM-60+/-10% with imported shell in 100% Polyester net solid dyed fabric, GSM-55+/-10%, trims in 100% Polyester net solid dyed fabric, GSM-40+/-10% and lining in 100% Polyester solid dyed woven fabric, GSM-63+/-10% Style No.684762	2480 Nos.	100% Polyester Georgettee solid dyed woven fabric, GSM-60+/-10%	10,763 Sq. meter
			Shell in 100% Polyester net solid dyed fabric, GSM-55+/-10%	3224 Sq. meter
			Trims in 100% Polyester net solid dyed fabric, GSM-40+/-10%	893 Sq. meter
			Lining in 100% Polyester solid dyed woven fabric, GSM-63+/-10%	2282 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:7/21/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved	
HQ File :01/84/050/00145/AM14/	RLA File :05/24/040/00150/AM14/	Lic.No/Date:0510361115 29.07.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-95+/-10% & Trims fabrics as Polyurethane 63% Polyester 37% Rayon dyed woven fabric, GSM-214+/-10%, Style No.317770	22,200 Nos.	100% Polyester dyed woven fabric, GSM-95+/-10%	29,304 Sq. meter
			Polyurethane 63% Polyester 37% Rayon dyed woven fabric, GSM-214+/-10%	1909 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:9/21/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved	
HQ File :01/84/050/00147/AM14/	RLA File :05/23/040/00181/AM14/	Lic.No/Date:0510361243 30.07.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export	Import item	Quantity

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		Quantity		allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-122+/-10% & 100% Nylon lace dyed knitted fabric, GSM-55+/-10%, Style No.324311/325652	13,410 Nos.	100% Polyester dyed woven fabric, GSM-122+/-10%	15,421 Sq. meter
			100% Nylon lace dyed knitted fabric, GSM-55+/-10%	161 Kgs.
2.	Ladies Tunic made of 100% Cotton printed woven fabric, GSM-45+/-10%, Style No.318482	1060 Nos.	100% Cotton printed woven fabric, GSM-45+/-10%	3180 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:11/21/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved
HQ File :01/84/050/00149/AM14/	RLA File :05/24/040/00154/AM14/	Lic.No/Date:0510361510 01.08.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per Sketch, CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Polyester knitted net (Upper portion), GSM-60+/-10%, Style: Laurie and 100% Polyester P/L woven (Lower portion) with lining.	9821 Nos.	100% Polyester net fabric dyed with flock dot design, GSM-60+/-10%, width-57/58”	7366 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

### MANUAL AGENDA CASE

(21)

Case No.239	M/s Pleaders Kamp, Chennai
NC 21/AM-14, dt. 29.08.2013	File No.01/84/50/395/AM-08/DES-V & PRC File No. 01/60/162/434/AM-13/EFGC (PRC)
Request for EOP of Advance Authorization No. 0410093856 dated 14.02.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm applied for export of Advocate Long Gown with import requirement of relevant fabric @ 12 Sq. meter for each garment. Norms Committee considered their case in its meeting No.26/AM-12, held on 29.09.2011 and fixed requirement of fabric @ 7.88 Sq. meter for each garment. By that time, the firm already imported the entire quantity of fabric (assuming that their 12 Sq. meter requirement of each garment would be approved by Norms Committee).

Since, there is surplus import of fabric, the firm has asked for further time for export obligation, so that they can export additional quantity to offset the left over fabric. Therefore, the Norm Committee has no further action in this case. Since the firm has applied for

EOP extension, the Committee decided to refer the case to PRC once again.

(22)

Case No.240	M/s Grindwell Norton Ltd. or M/s Grindwell Norton International Ltd., Bangalore
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/499/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710090486 dated 30.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O.No.7/168/2013-TSW, dated 29.08.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Minegrid 200	11,500 Sq. meter (Minimum 29,555 Kgs.)	PVC Paste resin	2391.3 Kgs.
			Chlorinated paraffin-52	1434.8 Kgs.
			Zinc Borate	478.3 Kgs.
			Al(oh)3 (ZF-1A)	2391.3 Kgs.
			DOP Dioctyi (o-) Phthalate	173.9 Kgs.
			Methyl Tin Mercaptide	38.26 Kgs.
			TCEP fire retarder & plasticizer	2391.3 Kgs.
			Silane coupling agent NAS-172	28.7 Kgs.
			PE fibre Text 666 DTEX	608.2 Kgs.
			Polyester industrial yarn 13200 DTEX	18,520.5 Kgs.
2.	Minegrid 200R	57,482 Sq. meter (Minimum 1,47,728.74	PVC Paste resin	26,036.5 Kgs.
			Chlorinated paraffin-52	15,734.8 Kgs.
			Zinc Borate	5260.9 Kgs.
			Al(oh)3 (ZF-1A)	26,036.5 Kgs.

		Kgs.)	DOP Dioctyi (o-) Phthalate	2773.9 Kgs.
			Methyl Tin Mercaptide	392.2 Kgs.
			TCEP fire retarder & plasticizer	26,256.5 Kgs.
			Silane coupling agent NAS-172	258.3 Kgs.
			PE fibre Text 666 DTEX	5068.2 Kgs.
			Polyester industrial yarn 26400 DTEX	63,047 Kgs.
3.	Minegrid 400	16,640 Sq. meter (Minimum 54,912 Kgs.)	PVC Paste resin	6504.3 Kgs.
			Chlorinated paraffin-52	3921.7 Kgs.
			Zinc Borate	1243.5 Kgs.
			Al(oh)3 (ZF-1A)	6504.3 Kgs.
			DOP Dioctyi (o-) Phthalate	669.6 Kgs.
			Methyl Tin Mercaptide	95.7 Kgs.
			TCEP fire retarder & plasticizer	6504.3 Kgs.
			Silane coupling agent NAS-172	67 Kgs.
			PE fibre Text 666 DTEX	1216.4 Kgs.
			Polyester industrial yarn 13200 DTEX	20,372.3 Kgs.
			Polyester industrial yarn 13200 DTEX 13 Z Twisted	1966.4 Kgs.
			Polyester industrial yarn 26400 DTEX	12,609.4 Kgs.
4.	Minegrid 600	3120 Sq. meter (Minimum 12,573.6 Kgs.)	PVC Paste resin	1913 Kgs.
			Chlorinated paraffin-52	1147.8 Kgs.
			Zinc borate	382.6 Kgs.
			Al(oh)3 (ZF-1A)	1913 Kgs.
			DOP Dioctyi (o-) Phthalate	191.3 Kgs.
			Methyl Tin Mercaptide	27.4 Kgs.



		TCEP fire retarder & plasticizer	1913 Kgs.
		Silane coupling agent NAS-172	19.13 Kgs.
		PE fibre Text 666 DTEX	304.1 Kgs.
		Polyester industrial yarn 13200 DTEX	925.4 Kgs.
		Polyester industrial yarn 13200 DTEX 13 Z Twisted	2458 Kgs.
		Polyester industrial yarn 39600 DTEX Twisted	14,038.1 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.241	M/s P.D. Sekhsaria Trading Co. Pvt. Ltd., Mumbai
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/094/AM-14/DES-V
Endorsement of details of Pesticides/Insecticides on the DFIA Licence.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to allow the details of insecticides/pesticides to be endorsed on the DFIA licence as per NC decision taken in its meeting No.08/AM-13, dated 31.05.2012. The Committee after deliberations decided that no action is required for Norms Committee in the matter.

(24)

Case No.242	M/s Apsara Silk, Bangalore
NC 21/AM-14, dt. 29.08.2013	File No.01/84/50/259/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0710090679 dated 12.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to increase the export quantity to consume the surplus import item. The Committee after deliberations decided to accept the request of applicant firm and advise to R.A., Bangalore for the issue of necessary amendment to increase the export quantity.

(25)

Case No.243	M/s Mulberry Silk Ltd., Bangalore
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/099/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0710083612 dated 23.10.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.35/AM-12 held on 01.12.2011, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk Fabric (Mulberry Raw Silk)	6000 Kgs.	Thrown Silk (Mulberry twisted Silk yarn) Gummed	8219 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.244	M/s Ram Bahadur Thapa, Tripura (West)
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/037/AM-14/DES-V
Massive misuse of permissible import entries of SION G-7.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

(27)

Case No.245	M/s ACV Products Pvt. Ltd., Theni District, Tamil Nadu
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/093/AM-14/DES-V
Clarification in respect of applicability of FPS Scheme for exports of Predominantly Cotton Blankets.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to clarify whether cotton blankets made predominantly of cotton i.e. having cotton content more than 50% are (ITC HS Code No.63019090) covered for benefit of Focus Product Scheme. The Committee after deliberations decided to forward the letter received from applicant firm to all technical authorities of Norms Committee-5 for their comments. The case stands for re-listing on 26.09.2013.

(28)

Case No.246	M/s Sonal Apparels Pvt. Ltd., Mumbai
NC 21/AM-14, dt. 29.08.2013	File No.01/84/171/083/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0310739335 dated 27.06.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.14/AM-14 held on 04.07.2013, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed fabric, GSM-166+/-10%	1 pcs.	100% Cotton yarn dyed fabric, GSM-166+/-10%	3.75 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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